

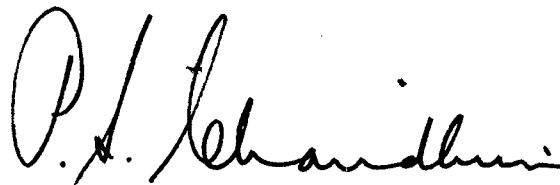
2. (i) Hence we direct that the respondents shall issue passes to the applicant on the basis that he has voluntarily retired with effect from 8-7-1988.

(ii) The respondents shall not proceed with the departmental enquiry in pursuance of the chargesheet dtd. 2-9-1988 until further orders.

(iii) As regards the interim reliefs claimed in this application we are not inclined to grant them at this stage. Hence the interim reliefs claimed in this application are rejected.

3. Respondents to file their reply on 3rd March, 1989 with a copy to the applicant's advocate.

4. Keep the case before the Registrar on 3-3-1989 for reply of the respondents and directions at New Bombay. Parties need not be present on that day.



(P.S. CHAUDHURI)
Member (A)



(M.B. MUMDAR)
Member (J)